

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5878  
ANSWERED ON:30.04.2010  
PROJECT CONSULTANT UNDER JNNURM  
Tewari Shri Manish

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the project consultant for preparing a scheme under the Jawaharlal Nehru National Urban Renewal Mission has been appointed out of the panel circulated by the Government;
- (b) if so, whether the Government has received complaints regarding proposals being neglected, if these are not prepared by one of the Empanelled project Consultants;
- (c) if so, the details thereof and the action taken thereon;
- (d) whether there is an official project consultancy company of the Ministry; and
- (e) if so, the details thereof alongwith its consultancy charges and the number of projects for which it has provided consultancy since inception of the Mission?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The appointment of consultant for preparation of Detailed Project Reports (DPRs) is under the exclusive jurisdiction of State Governments. The Government of India has issued an indicative list of 39 consultants to the State Governments to facilitate the preparation of Detailed Project Reports (DPRs). This list is only indicative in nature and does not in any way restrict the choice of Consultants by the concerned States/Urban Local Bodies. Moreover, the enlisted Consultants shall not have any overriding priority compared to other suitable and eligible Consultants that may be selected by the State Governments/ULBs. The State Governments/ULBs have been advised to follow a transparent tender procedure and satisfy themselves about the technical and financial credentials of the Consultancy firms. The financial bids are to be finalized after following the due process.

(b): No, Madam.

(c): Does not arise.

(d): No, Madam.

(e): Does not arise.